

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S).2937 OF 2011

JEET SINGH

APPELLANT (S)

VERSUS

NATIONAL INSURANCE CO.LTD. & ORS.

RESPONDENT (S)

WITH

CIVIL APPEAL NO(S).2938 OF 2011

JEET SINGH

APPELLANT (S)

VERSUS

NATIONAL INSURANCE CO.LTD. & ORS.

RESPONDENT (S)

O R D E R

1. We have heard learned counsel appearing for the parties to the *lis*.
2. Having gone through the records of the appeals, we do not find any good reason to interfere with the judgment(s) and order(s) passed by the High Court.
3. Accordingly, the civil appeals are dismissed.

.....CJI.
(H.L. DATTU)

.....J.
(ARUN MISHRA)

NEW DELHI,
SEPTEMBER 30, 2015.

ITEM NO.47

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2937/2011

JEET SINGH

Appellant(s)

VERSUS

NATIONAL INSURANCE CO.LTD. & ORS.

Respondent(s)

WITH

C.A. No. 2938/2011

(With Interim Relief and Office Report)

Date : 30/09/2015 These appeals were called
 on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s) Ms. Tanuj Bagga Sharma, Adv.
 For Mr. Rajinder Mathur, Adv.

For Respondent(s) Mr. Parmanand Gaur, Adv.
 Ms. Apurva Upmanyu, Adv.

Mr. S. Gowthaman, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeals are dismissed in terms of
the signed order.

In view of the above, pending
application(s), if any, stand disposed of.

(Neetu Khajuria)
Sr.P.A.

(Vinod Kulvi)
Assistant Registrar

(Signed order is placed on the file.)